FORM NO. C.A.-8

[Refer Rules 8A and 8B of the Customs (Appeal) Rules, 1982]

Form of Revision Application to the Central Government under Section 129DD of the Customs Act, 1962

1. Revision Application No..........................of..........................

2. Name and address of the applicant
   :

3. Designation and address of the authority
   passing the order against which the
   revision application is filed
   :

4. The number and date of the order
   :

5. Date of communication of the order
   :

6. Designation and address of the authority
   against which the order has been passed
   by the Commissioner (Appeals)
   :

7. Address to which notices/communications
   may be sent to the Applicant
   :

8. Whether duty or penalty, if any, has been
   deposited (a copy/extract of the challan/
   account current, as the case may be, under
   which the deposit is made, shall be furnished)
   :

8A. Whether the appellant wishes to be heard
    in person
    :

9. Reliefs claimed in application
   (i)                      
   (ii)                     
   (iii)                    
   etc.

Signature of the authorised representative, if any.

Statement of facts
Grounds of appeal

Signature of the Applicant.
Verification

I, ..................................the applicant, do hereby declare that what is stated above is true to the best of my information and belief.

Verified today, the............... day of...............19........

Signature of the authorised representative, if any.  

Signature of the Applicant.

NOTES:

(1) The grounds of application and the form of verification shall be signed by the applicant in accordance with the provisions of sub-rule (2) of Rule 8A.

(2) The application, including the statement of facts and the grounds of application, shall be filed in duplicate and shall be accompanied by an equal number of copies of the order against which the application is filed and also the decision/order of the authority against which Commissioner of Customs (Appeals) passed the order.

(3) The form of application shall be in English (or Hindi) and shall set forth, concisely and under distinct heads, the grounds of application without any argument or narrative and such grounds should be numbered consecutively.

(4) The fee of rupees two hundred required to be paid under the provisions of the Act shall be paid under T.R. 6 challan and the duplicate copy of the T.R. 6 challan shall be filed along with the application for revision.

(5) Where the application is signed by the authorised representative of the applicant, the document authorising the representative to sign and appear on behalf of the applicant shall be appended to the application.